

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-206**  
IB-1587/ND/2019  
IA/3141/2020

**IN THE MATTER OF:**

M/s. JC Enterprises Pvt. Ltd.

....Applicant

**Vs.**

M/s. M.K.S Oil Pvt. Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 10.11.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Atul Mittal, IRP

For the Respondent :

**ORDER**

Amended memo of parties has been filed on behalf of IRP.

Issue notice upon the CoC as well as the Operational Creditor by all modes including the emails and file the affidavit of service within one week from today. List on **24.11.2020**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**